

(A) DA 182/98

| Serial No. of Order | Date of Order | Order with Signature | Office note as to action (if any) taken on order |
|---------------------|---------------|---|--|
| | | <p><u>13.4.98</u></p> <p>Heard the learned counsel for the petitioner, who has filed a memo dated 13.4.1998 stating that he has already complied with the order of transfer and as such he does not wish to pursue this application. In view of this the Original Application is disposed of as not being pressed.</p> <p>Hand over a copy of the order to learned counsel for the petitioner and copies of the order be sent to respondents.</p> <p><i>S. J. M. 13/4/98</i> VICE-CHAIRMAN S. J. M. 13/4/98 MEMBER (JUDICIAL) 13/4/98</p> | <p>A copy of orders with application may be sent to all respondents by regd. post / A.D.</p> <p><u>to</u> 28.4.98 <i>Mr. J. M.</i> S.O. (J) 28.4.98</p> <p>Received copy on 28.4.98 from Dr. A. Metandy S. J. M. 13/4/98</p> |